GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO.4258

TO BE ANSWERED ON THE 29TH MARCH, 2022

AGRICULTURAL LOSS DUE TO NOTIFIED CALAMITIES

4258. SHRIMATI SUNITA DUGGAL:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the number of representations received by the Union Government from the State Government of Haryana claiming compensation for agricultural loss due to notified calamities during the last three years, year-wise and district-wise;
- (b) the details of assistance sought, assistance approved and released so far during the said period and district-wise;
- (c) the details of the status of pending representations during this period district-wise;
- (d) whether the State Government of Haryana has also sought assistance from the Union Government for revival of the agricultural sector; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (e): The State Government is primarily responsible for providing necessary relief measures in the wake of natural calamities. For undertaking relief measures, funds are available with the State Government in the form of State Disaster Response Fund (SDRF). Additional financial assistance, over and above SDRF, is considered from National Disaster Response Fund (NDRF) for natural calamities of severe nature and is approved on the basis of Memorandum received from the State Government, in accordance with established procedures. The State Government of Haryana has not submitted any Memorandum seeking financial assistance from NDRF during the last three years. The State Government has also not sought any assistance for revival of the agricultural sector in the State.
